

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. No.2646 of 1992

This 5th day of August, 1994

Hon'ble Mr. Justice D.L. Mehta, Vice Chairman (J)  
Hon'ble Mr. B.K. Singh, Member (A)

Raj Pal,  
R/o 230/3, Mandawali,  
Delhi.

2. Lokesh,  
C/o Narinder Singh,  
Village Teliapur,  
Delhi.
3. Jagdish,  
R/o 89, Mandawali, Fazilpur,  
Delhi.
4. Mangay Ram,  
R/o 89, Mandawali Fazilpur,  
Delhi.
5. Khem Chand,  
R/o Mandawali,  
Delhi. .... Applicants

By Advocate: Shri O.P. Khokha

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Union of India, through:

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi-1
2. The Divisional Railway Manager,  
Allahabad Division,  
Northern Railway,  
Moradabad
3. The Permanent Way Inspector,  
Northern Railway,  
Bulandshahr (UP). .... Respondents

By Advocate: Shri H.K. Gangwani

O R D E R (Oral)

(Hon'ble Mr. Justice D.L. Mehta)

*(M)* The applicants submitted this application praying that they should be engaged as muster roll labourers and that the

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respondents have wrongly engaged persons junior to them.

2. On 15.10.1992 directions were given to the respondents by this Tribunal to consider engaging the applicants as casual labourers if vacancies exist and in preference to the persons who have lesser length of service and outsiders.

3. We have perused the record of the case and we direct that if the respondents have not engaged the applicants so far under the interim order dated 15.10.1992, they shall engage them ~~as~~ <sup>as</sup> ~~casual~~ labourers immediately if vacancies exist and shall give them preference in the matter of appointment against the persons who have lesser length of service and outsiders.

4. The Original Application accordingly stands disposed of. No costs.

( B.K. Singh )  
Member (A)

( D.L. Mehta )  
Vice Chairman (J)

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